

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

C.P.C 111 of 1997.
(O.A. 82 of 1997)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

GOPA MUKHERJEE

VS.

Mr. N.K. CHIDAMBARAN, G.M, CLW & Ors.

For applicant : Mr. B. Chatterjee, Counsel.

For alleged
contemner : Mr. P.K. Arora, Counsel.

Heard on : 27.2.98.

Ordered on : 27.2.98.

O R D E R

B.C.Sarma, AM.

1. This C.P.C has been filed on the ground that the direction given in the Order dt. 20.1.1997 has not been implemented by the alleged contemner.
2. When hearing of the matter was taken up today, Mr. Chatterjee, 1d. Counsel for the applicant, submits that there has been delay in the matter of implementation of the Order.
3. We have heard the submission of the 1d. Counsel for both the parties and perused records including the reply filed by the alleged contemner. We find that the Order has been complied with but there has been some delay in the implementation for which the alleged contemner has tendered unqualified apology for the said unintentional delay. Mr. Arora, 1d. Counsel for the alleged contemner clarifies that the said delay was because of procedural matters. We have considered this submission of Mr. Arora and we accept the apology and we hold that in this case no contempt lies.



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